

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2875
ANSWERED ON:14.03.2013
PHALGUNA SAKA IMPRISONMENT TO BOARD MEMBER
Vasava Shri Mansukhbhai D.;Yadav Shri M. Anjan Kumar

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether any imprisonment was given to any Board members of any company under Companies Act, 1956;
- (b) if so, the details thereof during each of the last three years, company-wise; and
- (c) the reaction of the Government thereto?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) (SHRI SACHIN PILOT) IN THE MINISTRY OF CORPORATE AFFAIRS

- (a) & (b) During the last three years, i.e. 2010-11, 2011-12 and 2012-13 imprisonment of directors was ordered by various Courts against 14 companies.
- (c) Violations of provisions of the Companies Act, 1956, entail penal action in the nature of fines or imprisonment, or both. The power of imprisonment/ acquittal of any accused rests with the Courts.